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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI.

...

Registration C.A. No.1225 of 1987

Kishan Lal ... .. Applicant.

Versus

Chief Controller of Accounts ... .. Respondent.

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Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon'ble Ms. Usha Saveria, Member (A)

( By Hon. Mr. Justice U.C. Srivastava, V.C.,

The applicant was selected through the Employment Exchange and appointed as Electrician on daily wages by the respondent w.e.f. 25.2.1984. According to the applicant he worked continuously without break till 30.6.1986 on daily wages, and thereafter he was asked not to report for duty, and that is why he has approached the Tribunal challenging his oral termination order.

2. The respondent has opposed the claim of the applicant and has stated that the services rendered by the CPWD had not geared up to the desired level and continued to work in this office to look after the maintenance work of Electrical fittings, therefore, no sanction was given to the applicant's services and his services were dispensed with. According to the applicant he was again employed w.e.f. 7.5.1987 as Daily wage worker in this office for 3 months on the intervention of the Assistant Labour Commissioner (Central) New Delhi vice conciliation proceeding in a case filed by him before the said authority dated 6.5.1987. According to the respondent that in the absence of any sanction post,

the applicant cannot claim any right to get appointment as electrician. But in view of the fact that the applicant has successfully worked with the department as electrician notwithstanding the fact that sometimes, he was absent as has been stated by the respondents, his services can be utilised by the department again. As the applicant has worked with the department for sometimes, his case can be considered by the department for giving him appointment as a person who can look after the electrician's work ~~after~~ absence of the Government electrician, and we hope that his case will be favourably considered in this behalf. The application is disposed of with the above terms. No order as to the costs.

*J. Lawrence*  
Member

*[Signature]*  
Vice-Chairman

Dated: 24.12.1952

(n.u.)